

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1

CP(IB) 79/9/NCLT/AHM/2020

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.07.2020

Name of the Company:

Axis Bank Ltd  
V/s  
BVM Overseas Ltd

Section:

Section 7 of Insolvency & Bankruptcy Code

**ORDER**

Learned Counsel Mr. Anip Gandhi for Financial Creditor appeared.

He makes statement that matter is settled. He seeks liberty to withdraw the proceedings.  
Permission is granted. Proceedings stands withdrawn and disposed-off.

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

Dated this the 1st day of July, 2020

PC

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)